

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. III

SERVICE TAX APPEAL NO. 52051 OF 2019

[Arising out of the Order-in-Appeal No. 04 (RK)/ST/JPR/2018-2019 dated 04/04/2018 passed by Commissioner (Appeals) & ADG, DGGSTI, Jaipur – 302 001.]

M/s Suresh Jaiswal,
Opposite IIHMR, Airport Road,
Budhsinghpura, Sanganer,
Jaipur – 303 902. Rajasthan

...Appellant

Versus

**The Commissioner (Appeals) &
ADG, DGGSTI, Jaipur Zonal Unit,**
C-62, Sarojani Marg, C-Scheme,
Jaipur – 302 001.

...Respondent

APPEARANCE:

Ms. Kainat, Advocate for the appellant.
Shri Sanjeev Kumar Ray, Authorized Representative for the
Department

CORAM:

**HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 55822/2024

DATE OF HEARING/DECISION : 24.05.2024

BINU TAMTA

Learned counsel for the appellant submits that the party has
already settled the matter under the SVLDRS Scheme. The
appeal is accordingly dismissed as withdrawn.

(Order dictated and pronounced in open court.)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**